

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD**

Civil Misc. Contempt Application No. 94 of 2005.

in

Original Application No. 792 of 2004.

Allahabad, this the 28th day of October, 2005.

Hon'ble Mr. A.K. Bhatnagar, J.M.  
Hon'ble Mr. D.R. Tiwari, A.M.

Kailash Narayan (P.A. No. 26663)  
Son of late Ayodhya Prasad,  
Ex-Mechanical Transport Driver,  
Head Quarter Central Air Command (Unit),  
Bamrauli, Allahabad,  
R/O House No. 359, Neem Sarai, G.T. Road,  
Mundera, Allahabad.

....Applicant.

By Advocate : Smt. Pratima Singh  
Shri Agni Pal Singh

Versus

1. Wing Commander Anil Sachdev,  
Commanding Officer,  
HQ, Central Air Command (Unit),  
Air Force, Bamrauli, Allahabad.
2. Air Marshal J.S. Gujral,  
Air Officer Commanding-in-Chief,  
HQ, Central Air Command,  
Indian Air Force, Bamrauli, Allahabad.

....Respondents.

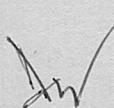
(By Advocate : Shri S. Singh)

ORDER

By Hon'ble Mr. A.K. Bhatnagar, J.M. :-

This contempt petition was filed for punishing the respondents for not complying the order passed on 11.3.2004 in OA No. 792/04 by which the following direction was made :-

"In view of the above, the applicant becomes fully entitled to the LTC claim. The OA is therefore allowed

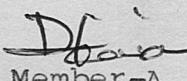


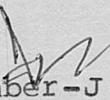
.... 2.

Respondents are directed to refund the applicant the amount recovered from the applicant in respect of LTC. This amount shall also be incremented by interest @ 6% per annum from the date of recovery till the date of payment. This order shall be complied with, within a period of three months from the date of receipt of certified copy of this order. No costs."

2. Learned counsel for the respondents invited our attention on para 5 of the counter and Annexure 2 & 3 attached with it and submitted that the order has been complied with.

3. We have seen para 5 of the counter as well as Annexure- CA 2 & 3 and we are satisfied that the order of this Tribunal passed in OA No.792/04 has been complied with. Therefore, no case of contempt is survived. Accordingly, the same is dismissed. Notices issued to the respondents are hereby discharged.

  
Member-A

  
Member-J

RKM/

CCP-94/05  
in  
OA - 792/04

28.10.2005

Hon. Mr. A. K. Bhattacharya, J.M.

Hon. Mr. D. R. Tiwari, A.M.

None for the applicant. Shri S. Singh, learned counsel for the respondents is present.

Order dictated separately.

D. R. Tiwari  
A.M.

J.M.  
J.M.

Re